

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/00808/2018

Date of Order: 14.06.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Sri Subrata Ranjan Das, by faith-Hindu, by occupation –working as Loco Pilot Passenger North Sealdah under Eastern Railway/ Sealdah Division, and residing at 28 Barasat road, P.O. Nona Chandanpukur, Dist- 24 PGS(N), Pin- 700 122.

.....Applicant.

-Versus-



1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata- 700 001

2. The Divisional Railway Manager, Eastern Railway, Sealdah Division, Sealdah, Kolkata- 700 014.

3. The Sr. Divisional Personnel Officer, Eastern Railway, Sealdah Division, Sealdah, Kolkata- 700 014.

4. The Sr. Divisional Electrical Enginner (Operation)/Sealdah/TRS/ Eastern Railway.

5. The Deputy Materials Manager, Eastern Railway, Sealdah, Kolkata- 700 014.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard ld. Counsel for applicant. None fore respondents.

2. The applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8(a) To issue direction to consider the representation dated 17.04.2018 for dress allowance according to R. B. No. 141 of 2017 forthwith.

(b) To issue further direction upon the respondents according to R.B. letter dated 3.10.17, the applicant’s prayer for dress allowance benefit be given to the applicant forthwith.

(c) To issue further direction upon the respondents to give the dress allowance Rs. 5000/- where same similar division, namely Howrah, Malda and Asansol Divisions be given benefit to the applicant and applicant is also same similar except the applicant’s case has not been considered according to R.B. Circular 141 of 2017 forthwith.

(d) Any other order or further order or orders as deem fit and proper under the circumstances of the case.

(e) To produce connected Departmental Record at the time of hearing.”



3. Ld. Counsel for applicant submit that presently the applicant will be satisfied if a direction is given to the respondent authority to consider and dispose of his representation dated 17.04.2018 (Annexure A-5 to the OA) within a time frame.

4. By accepting the prayer of the ld. Counsel for applicant and without going into the merits of the case, I hereby dispose of the OA by directing the respondent authority to consider and dispose of the representation of the applicant dated 17.04.2018 (Annexure A-5 to the OA) within a period of 3 months from the date of receipt of this order.

5. It is made clear that the decision so arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above observations and directions, the OA stands disposed of. No costs.

(Manjula Das)
Member (J)

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